
(2020) 12 KL CK 0164

In the High Court Of Kerala

Case No : Writ Petition (Civil) No. 27528 Of 2020 (M)

Rafeeq K.K.

APPELLANT

Vs

State Of Kerala And Ors

RESPONDENT

Date of Decision : 09-12-2020

Acts Referred:

Citation : (2020) 12 KL CK 0164

Hon'ble Judges : P.V. Asha, J

Bench : Single Bench

Advocate : R. Sunil Kumar, A. Salini Lal, Princy Xavier, M. Gopikrishnan Nambiar

Final Decision : Disposed Of

Judgement

1. The petitioner is offered a Letter of Indent for conducting a petroleum outlet by the 5th respondent and the 5th respondent has submitted Ext.P2

application before the 4th respondent, requesting for NOC.

2. It is also stated by the petitioner that the 3rd respondent has forwarded Ext.P3 report, according to which IRC 12-2016 norms are not complied with

and therefore NOC cannot be granted.

3. Petitioner relies on Ext.P4 judgment.

The petitioner has sought for a direction to the 4th respondent to issue a No Objection Certificate without insisting norms in IRC 12- 2016. The

petitioner also pointed out that this Court has in Ext.P4 judgment directed the District Collector in a similar case to consider the application for NOC

without insisting on IRC/MORTH guidelines.

Therefore the Writ Petition is disposed of directing the 4th respondent to consider the application Ext.P2 in accordance with law without insisting

IRC/MORTH guidelines within a period of 30 days from the date of receipt of a copy of the judgment.